

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

41(ND) 2015

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE COMPANY: Mukesh Aggarwal Vs. M/s Wave Buildcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

| | | | | |
|--|------------------------|---|----------------------------|--|
| | For the Petitioner (s) | : | Counsel for the Petitioner | |
|--|------------------------|---|----------------------------|--|

| | | | | |
|--|------------------------|---|----------------------------|--|
| | For the Respondent (s) | : | Counsel for the Respondent | |
|--|------------------------|---|----------------------------|--|

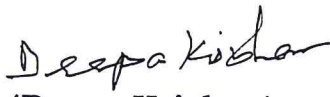
ORDER

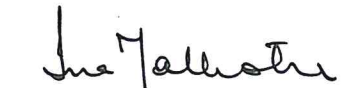
CA No. 13 of 2018 has been filed by the Petitioner.

Notice of this application is accepted by the Ld. Counsel for the Respondent.

In view of the apprehension of the Petitioner, pending disposal of this CA, it is being made abundantly clear that there shall be no violation of the interim orders already passed in this case.

To come up on 23rd February, 2018, the date already fixed. Dasti.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)